

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.29
C.P.No. 179/BB/2020

IN THE MATTER OF:

Union of India, Through Regional Director Vs.	...	Petitioner
M/s. Megacity (Bangalore) Developers and Builders Ltd	...	Respondents

Order under Section 272 (I) (e) of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	: ---
For the Respondent	: ---

ORDER

Due to paucity of time, the case is adjourned to **26.09.2024.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)